

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VETSHIELD INTERNATIONAL PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Vetshield International Private Limited
2.	Date of incorporation of corporate debtor	October 09, 2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Maharashtra, Mumbai Registration No. 249023
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51101MH2013PTC249023
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No 17, 4th Floor, A Wing, Jeevan Suddha CHS, Plot No. 19, C. D. Barfiwala Road Andheri West, Mumbai, Maharashtra, India, 400058
6.	Insolvency commencement date in respect of corporate debtor	February 05, 2025
7.	Estimated date of closure of insolvency resolution process	August 04, 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Kshitiz Gupta IBBI/IPA-002/IP-N00721/2018-2019/12140
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: F-52, First Floor, Centrium Mall, Lokhandwala Township, Kandivali East, Mumbai - 400101, Maharashtra. E-mail: kshitiz.ca@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: F-52, First Floor, Centrium Mall, Lokhandwala Township, Kandivali East, Mumbai - 400101, Maharashtra. E-mail: vetshield.ibr@gmail.com
11.	Last date for submission of claims	February 19, 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not available as per information available with the IRP.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not available as per information available with the IRP.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/en/home/downloads b) NA

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench-I has ordered the commencement of a corporate insolvency resolution process of M/s Vetshield International Private Limited vide its order in CP (IB) No.677/MB-I/2024 dated February 05, 2025.

The creditors of **Vetshield International Private Limited** are hereby called upon to submit their claims with proof **on or before February 19, 2025**, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 (Not Applicable), shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 (Not Applicable) to act as authorised representative of the class [N.A.] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date: February 07, 2025
Place: Mumbai

Mr. Kshitiz Gupta
Interim Resolution Professional
IBBI/PA-002/IP-N00721/2018-2019/12140
AFA valid upto 31/12/2025

UNION QUALITY PLASTICS LIMITED
 CIN No. L25209MH1984PLC033595
 Registered Office: 209/A, Shyam Kamal B, CHS Ltd, Agarwal Market, Tejpal Road, Vile Parle East, Mumbai, Maharashtra - 400057
 E-mail : cs.uqpl@gmail.com | Ph: 022-26100367/8

NOTICE

Notice is hereby given pursuant to Regulation 47 and other applicable provisions of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 that a meeting of the Board of Directors of the Company will be held on **Friday, 14/02/2025** at Hyderabad to consider and approve the un-audited Financial Results of the Company for the Quarter ended **31/12/2024** and other matters. Notice is also available on the website of Stock Exchange at www.bseindia.com.

For Union Quality Plastics Limited
 Sd/-
 Kavitha Devi
 Company Secretary

Place : Hyderabad
 Date : 06/02/2025

PRERANA LEASING & FINVEST PRIVATE LIMITED
 CIN: U65990MH1996PTC098239
 Regd. Office: 410/411, Khatau House, Mogul Lane, Mahim (W), Mumbai 400016
 E-mail : misalamta@yahoo.in
BEFORE THE REGIONAL DIRECTOR, WESTERN REGION, MUMBAI

In the matter of the Companies Act, 2013, Section 12 of the Companies Act, 2013 and Rule 28 of the Companies (Incorporation) Rules, 2014.

AND

In the matter of Prerana Leasing & Finvest Private Limited having its Registered Office at 410/411, Khatau House, Mogul Lane, Mahim (W), Mumbai 400016

...Petitioner

NOTICE

Notice is hereby given to the general public that the Company proposes to make application under Section 12 of the Companies Act, 2013 before the Regional Director, Western Region, Mumbai seeking confirmation of alteration to Clause II (Situation Clause) of its Memorandum of Association of the company so as to change its Registered Office from the 410/411, Khatau House, Mogul Lane, Mahim (W), Mumbai 400016 to Flat No D/3 & 6, S No-574, Ramyanagari Society, Bibvewadi, Pune 411037 from the jurisdiction of Registrar of Companies of Mumbai to jurisdiction of Registrar of Companies of Pune within the same State of "Maharashtra" in the terms of Special Resolution passed at the Extra Ordinary General Meeting held on Wednesday, 5th February, 2025 at its Registered Office.

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, Western Region, Ministry of Corporate Affairs, Everest 5th Floor, 100 Marine Drive, Mumbai - 400002, within 14 (fourteen) days from the date of publication of this notice with a copy of the applicant company at its registered office at the address mentioned above.

For and on behalf of the Applicant
Prerana Leasing & Finvest Private Limited
 (Mamta Deepak Misal)
 Director
 DIN NO. 01364379

Place: Mumbai
 Date: 05th February, 2025

FORM 6 INVITATION FOR EXPRESSION OF INTEREST FOR JAYESH LIFESCIENCE INDIA PRIVATE LIMITED
 OPERATING IN TRADING AT MUMBAI
 (Under sub-regulation (1) of regulation 2A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN & CIN/LLP No.	JAYESH LIFESCIENCE INDIA PVT. LTD. PAN- CIN- U74999MH2015PTC263269
2. Address of the registered office	Sr.no-5, Bhavani Jyoti Tower, NR Jesal Park, Chandan Park, Bhayander (east), Thane, Thane, Thane, Maharashtra, India, 401105
3. URL of website	NA
4. Details of place where majority of fixed assets are located	No fixed assets in company as per last financial available.
5. Installed capacity of main products/ services	NA
6. Quantity and value of main products/ services sold in last financial year	NA
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by emailing cirp.jayesh@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by emailing cirp.jayesh@gmail.com
10. Last date for receipt of expression of interest	22.02.2025
11. Date of issue of provisional list of prospective resolution applicants	04.03.2025
12. Last date for submission of objections to provisional list	09.03.2025
13. Date of issue of final list of prospective resolution applicants	19.03.2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	19.03.2025
15. Last date for submission of resolution plans	18.04.2025
16. Process email id to submit Expression of Interest	cirp.jayesh@gmail.com

Sd/- Mukesh Kumar Jain
 Resolution Professional of Jayesh Lifescience India Pvt. Ltd.
 Undergoing CIRP vide Hon'ble NCLT, Mumbai Bench order dated 05.08.2024
 Address: C-203, EDGE, Moza, Viharasabha Road, Raipur-492007 (Chhattisgarh)

Place : Raipur (C.G.)
 Date : 07.02.2025
 IBB/Reg. no. IBB/ IPA-001/IP-P01236/2018-19/11944
 AFA validity till 31.12.2025

PUBLIC NOTICE

NOTICE is hereby given to the public that our client, is intending to purchase all that agricultural pieces and parcels of lands more particularly described in the **Schedule** hereunder written ("Land").

All persons/entities including inter-alia any bank and/or financial institution and/or authority having any direct or indirect claim, objection, demand, share, right, interest and/or benefit in respect of or against the said Lands or any part/portion thereof, by way of sale, transfer, assignment, exchange, right, title, interest, share, benefit, lease, sub-lease, tenancy, sub-tenancy, license, lien, mortgage, charge, encumbrance, occupation, covenant, trust, easement, gift, inheritance, bequest, possession, development rights, right of way, reservation, maintenance, family arrangement/ settlement, agreement, lis-pendens, decree or order of any Court of Law, Interim Award, Award, joint venture, partnership or allotment or otherwise howsoever and of whatsoever nature are hereby requested to give notice thereof in writing, along with documentary evidence, within fifteen (15) days from the date of publication of this notice of his/her/their share or claim, if any, with all supporting documents failing which the transaction shall be completed without reference to such claim and the claims, if any, of such person/entity shall be treated as waived and given up and not binding on our client.

THE SCHEDULE HEREINABOVE REFERRED TO
 (Description of the said Land)

ALL THAT agricultural piece and parcel of land bearing Gut No. 227, admeasuring 9.90 Gunthas, of Village – Nandaipada, Taluka – Ailbaug, District – Raigadh, inside the limits of District Collector Raigadh, situated at Nandai Phata Road, Near to Post Jirad, owned by Jaywant Ganpat Shelar (Hindu Undivided Family) and bounded as follows:

East: Gut No 265
 West: Gut No 232 and 226
 North: Gut No 231
 South: Gut No 226

Dated this 7th day of February 2025.

Advocates for the prospective Purchaser

HSA Advocates,
 Construction House, 5th Floor,
 Ballard Estate, Mumbai – 400001
 T: +91 22 4340 0400
 E: himani.singh@hsalegal.com

FORM NO. CAA. 2
 [Pursuant to Section 230 (3) and rule 6 and 7)]
BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
 C.A. (CAA)/163/MB/C-III/2024
 In the matter of the Companies Act, 2013
AND
 In the matter of Section 230 and Section 232 of the Companies Act, 2013 and other applicable provisions of the Companies Act, 2013 and Rules framed thereunder.

In the matter of Scheme of Amalgamation of To Be Healthy Foods Private Limited with Ghodawat Consumer Limited and their respective shareholders.

To Be Healthy Foods Private Limited
 CIN: U15122PN2015PTC227249
 Gat No. 379/2, Star Flexi Pack Industry A/p Kondigre, Tal Shirol, Jaysingpur, Kolhapur, Hatkanangale, 416101, Maharashtra, India ... First Applicant Company/ Transferor Company
Ghodawat Consumer Limited
 CIN: U15100PN2002PLC017370
 Plot No. 437, A/P Chipari, Tal. Shirol, Dist. Kolhapur, Kolhapur- 416101, Maharashtra, India ... Second Applicant Company/ Transferee Company

JOINT NOTICE FOR THE TRIBUNAL CONVENED MEETING OF THE UNSECURED CREDITORS OF TO BE HEALTHY FOODS PRIVATE LIMITED AND SECURED AND UNSECURED CREDITORS OF GHODAWAT CONSUMER LIMITED

JOINT NOTICE is hereby given that by an order dated 21 January 2025, the Hon'ble Mumbai Bench of the National Company Law Tribunal ("NCLT"), and such order, the "Order", has directed separate meetings of Unsecured Creditors of To Be Healthy Foods Private Limited and Secured and Unsecured Creditors of Ghodawat Consumer Limited to be held for the purpose of considering, and if thought fit, approving the Scheme of Amalgamation of To Be Healthy Foods Private Limited ("Transferor Company") with Ghodawat Consumer Limited ("Transferee Company") and their respective shareholders ("the Scheme of Amalgamation") pursuant to the provisions of Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 ("Act") (the "Scheme" or "Scheme of Amalgamation").

In pursuance of the said Order and as directed therein, and in compliance with the applicable provisions of the Act, and following the operating procedures (with requisite modifications as may be required) referred to in General Circular Nos. (i) 20/2020 dated 5th May 2020 (AGM Circular), (ii) 14/2020, dated 8th April 2020 (EGM Circular – I) and (iii) 17/2020 dated 13th April 2020 (EGM Circular -II) and all other applicable MCA Circulars issued by the Ministry of Corporate Affairs, Government of India (collectively referred to as "MCA Circulars"), further notice is hereby given that the meetings of Transferor Company and Transferee Company (collectively referred to as the "Meetings") will be held through video conferencing ("VC") and/ or other audio-visual means ("OAVM") without requiring the physical presence at common venue of the secured creditors and unsecured creditors, as per the schedule indicated in the table below.

Meeting of Secured Creditors

S. No.	Name of the Company	Day and Date of Meetings	Time of Meetings (IST)
1.	Ghodawat Consumer Limited	Wednesday, 12 th March 2025	03.00 p.m.

Meetings of Unsecured Creditors

S. No.	Name of the Company	Day and Date of Meetings	Time of Meetings (IST)
1.	To Be Healthy Foods Private Limited	Wednesday, 12 th March 2025	04.00 p.m.
2.	Ghodawat Consumer Limited	Wednesday, 12 th March 2025	05.00 p.m.

The notice of the aforesaid Meetings together with the copy of Scheme, the explanatory statement under section 230(3) of the Act read with rule 6 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 ("CAA Rules") and accompanying documents and have been sent by the respective Companies to the persons who are entitled to attend and vote at the respective meetings through email with respect to Secured Creditors at the e-mail IDs that are last registered with the Transferee Company, (i) through email with respect to Unsecured Creditors whose e-mail IDs are duly registered with the Transferee Company and (ii) by Courier / Registered Post / Speed Post / Hand delivery physically to those Unsecured Creditors at their last known address who have not registered their e-mail ids with the Transferee Company and through email with respect to Unsecured Creditors at the e-mail IDs that are last registered with the Transferor Company.

The voting at the aforementioned Meetings of Secured Creditors and Unsecured Creditors shall be carried out by show of hands.

Copy of the notice of the said meetings along with the explanatory statement and other accompanying documents under Section 230 and 232 read with Section 102 and other applicable provisions of the Companies Act, 2013 and the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016 can be obtained free of charge. A written request in this regard may be addressed to Transferor Company and Transferee Company at mayan@tobehonest.in and saawan.u@ghodawat.com, respectively. Copy can also be obtained from the Registered office of the respective Companies between 10:00 a.m. to 4:00 p.m. on all working days. Further, since the meetings are being held through VC / OAVM, in line with the said MCA Circulars, the facility to appoint a proxy to attend and cast vote will not be available for the said meetings. However, in terms of the provisions of Sections 112 and 113 of the Act read with the said MCA Circulars, corporate creditors are entitled to appoint their authorised representatives to attend the aforesaid Meetings through VCOAVM on their behalf and participate thereat, including cast votes. For details corporate creditors are requested to refer the Notice of the Meetings.

The NCLT has appointed Mr. Ajay Kumar Srivastava, ex-IRS officer, failing him Ms. Keerti Bhal, Company Secretary to be the Chairperson of the aforesaid meetings of the Secured Creditors and Unsecured Creditors. Further, the NCLT has also appointed Mr. Akshay Paranjape, Company Secretary as the Scrutinizer of the aforesaid meetings. The above-mentioned Scheme, if approved at the aforesaid meetings, will be subject to the subsequent approval of other regulatory authorities and sanction by NCLT. A secured creditor whose name appears in the list of secured creditors of the Transferee Company as on 30 June 2024 only shall be entitled to exercise his/her/its voting rights on the resolution proposed in the notice and attend the meeting of secured creditors. Voting rights of a secured creditor shall be in proportion to the outstanding amount due by the Transferee Company as on 30 June 2024.

An unsecured creditor whose name appears in the list of unsecured creditors of respective Transferee Company and Transferor Company as on 30 June 2024 only shall be entitled to exercise his/her/its voting rights on the resolution proposed in the notice and attend the meeting of unsecured creditors. Voting rights of an unsecured creditor shall be in proportion to the outstanding amount due by the respective Transferee Company and Transferor Company as on 30 June 2024.

Secured creditors and Unsecured creditors seeking any information with regard to the Scheme or the matter proposed to be considered at the aforesaid meetings, are requested to write to Transferor Company and Transferee Company at mayan@tobehonest.in and saawan.u@ghodawat.com, respectively.

Sd/-
 Date: 7th February 2025
 Place: Pune
 Ajay Kumar Srivastava
 Chairperson appointed for the Meetings

LARSEN & TOUBRO

Members of the Company are hereby informed that pursuant to Section 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 ("the Act") read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("the Rules") (including and statutory modifications or re-enactments thereof for the time being in force), read with the General Circular No. 09/2024 dated September 19, 2024 issued by the Ministry of Corporate Affairs ("MCA"), in continuation to the Circulars issued earlier in this regard ("MCA Circulars"), applicable provisions of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("the Listing Regulations"), the Company has on February 6, 2025 sent e-mails to all the Members containing the Notice of the Postal Ballot dated January 30, 2025 along with Explanatory Statement thereto seeking their approval for the following proposals by means of ordinary resolutions:

- Entering into material related party transactions with L&T-MHI Power Boilers Private Limited; and
- Entering into material related party transactions with L&T-MHI Power Turbine Generators Private Limited.

In line with the MCA Circulars, the Postal Ballot Notice has been sent only through electronic mode to all those Members who have registered their email address with the Company or Depositories or Depository Participants or the Company's Registrar and Share Transfer Agent (RTA), KFin Technologies Limited (KFinTech) as on **Friday, January 31, 2025** (the "cut-off date"). Please note that physical copy of the Notice, Postal Ballot Form and pre-paid business reply envelope have not been sent to the Members for this Postal Ballot. A person who is not a Member on the cut-off date should treat the Notice for information purposes only.

The Company has appointed Mr. S. N. Ananthasubramanian, Practising Company Secretary (Membership No. FCS 4206, COP No. 1774) or failing him Mrs. Aparna Gadgil, Practising Company Secretary (Membership No. ACS 14713, COP No. 8430), as Scrutinizer for conducting the Postal Ballot in a fair and transparent manner.

The Company has engaged the services of National Securities Depository Limited (NSDL) to provide electronic voting facility to the Members of the Company to cast their votes. The instructions for e-voting are provided in the Postal Ballot Notice. Members are requested to provide their assent or dissent through e-voting only on or before **Monday, March 10, 2025**.

Members may note that only persons whose names appear in the Register of Members, or the list of beneficial owners furnished by NSDL and Central Depository Services (India) Limited (CDSL) as on the cut-off date i.e. **Friday, January 31, 2025** shall be entitled to vote on the resolutions set out in the Notice. The voting rights of the Members shall be in proportion to the shares held by them in the paid-up equity share capital of the Company as on the cut-off date i.e. **Friday, January 31, 2025**.

Members are requested to note that the e-voting period shall commence at **09:00 A.M. IST on Sunday, February 9, 2025** and end at **05:00 P.M. IST on Monday, March 10, 2025**. The e-voting module shall be disabled by NSDL for e-voting thereafter. Once the vote on the resolutions is cast by the Members, they shall not be allowed to change it subsequently or cast the vote again.

The Postal Ballot Notice has been placed on the website of the Company at www.larsentoubro.com, website of NSDL at www.evoting.nsdl.com and website of the Stock Exchanges i.e. BSE Limited (BSE) at www.bseindia.com and National Stock Exchange of India Limited (NSE) at www.nseindia.com. Members who have not received the Postal Ballot Notice may download it from the above-mentioned websites.

Members holding shares of the Company in physical mode, who have not registered or updated their email addresses with the Company, are requested to register or update the same to receive the Postal Ballot Notice as per the following procedure:

- Physical Holding - Providing necessary details including Folio No., Name of shareholder, scanned copy of the share certificate (front and reverse), PAN (self-attested scanned copy), AADHAR (self-attested scanned copy) by email to einward.ris@KFinTech.com and copy to the Company at igr@larsentoubro.com.
- Demat Holding - Provide Demat account details (CDSL - 16 digit beneficiary ID or NSDL 16 digit DP ID & Client ID), Name of shareholder, client master or copy of consolidated account statement, PAN (self-attested scanned copy), AADHAR (self-attested scanned copy) by email to einward.ris@KFinTech.com and copy to the Company at igr@larsentoubro.com.

In case of any queries for registering the e-mail address, Members may write to einward.ris@KFinTech.com and/or igr@larsentoubro.com.

In case of any queries on e-voting, you may refer the frequently asked questions ("FAQs") for Members and e-voting user manual for Members available at the download section of www.evoting.nsdl.com or call at nos. 022 - 4886 7000 or send a request to Mr. Amit Vishal, Dy. Vice President, NSDL or Ms. Pallavi Mhatre, Senior Manager, NSDL at evoting@nsdl.com.

The results of the Postal Ballot will be announced within two working days of conclusion of e-voting period i.e. on or before **Wednesday, March 12, 2025** and displayed on the Company's website at www.larsentoubro.com and the website of NSDL at www.evoting.nsdl.com. The results will also be intimated to NSE and BSE, where the equity shares of the Company are listed and will be displayed on the notice board of the Company at its Registered Office.

February 6, 2025
 Mumbai

PUBLIC NOTICE TO WHOMSOEVER IT MAY CONCERN

This is to inform the General Public that following share certificate/s of CIPLA LIMITED having its Registered office at "Cipla House, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Pareil, Mumbai-400013 registered in the name of the following shareholder/s have been lost/misplaced by them and the holder/s of the said securities/applicant/s has/have applied to the company to issue duplicate share certificate/s.

Sr. No.	FOLIO NO.	Number of Securities lost	Security Certificate No.	Distinctive Nos. From	To
1.	CIP0019447	50 of Face Value Rs. 10	5911	383851	383900
2.	CIP0019447	100 of Face Value Rs. 10	304350	34111882	34111981

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificate/s.

Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company at its Registered office or its Registrar and Transfer Agents "Kfin Technologies Limited, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad 500032, Toll free No. 1800394001" within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate/s without further intimation.

NAME OF LEGAL CLAIMANT
 1) PANKAJ BABULAL MODI
 2) BHAVANA PANKAJ MODI

Place: Mumbai
 Date: 07/02/2025

यूनियन बैंक Union Bank of India

Khanda Colony Branch, Plot No. 8/8A Krishna Tower, Sector 9, Khanda Colony, New Panvel Dist. Raigad. Email: ubn0908860@unionbankofindia.bank

POSSESSION NOTICE APPENDIX-IV (Rule - 8 (1)) (For immovable Property)

Whereas: The undersigned being the Authorized Officer of the Union Bank of India, Khanda Colony Branch, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under Section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated **04.07.2024**, calling upon the Borrower **Mr. Sandesh Jaiprakash Kambl and Mrs. Jayashree Jaiprakash Kambl** as mentioned in demand notice to repay the amount mentioned in the notice being **Rs. 8,35,995.69 (Rupees Eight Lakhs Thirty Five Thousand Nine Hundred Ninety Five And Paise Sixty Nine Only)** and interest accrued thereon within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the Security Interest (Enforcement) Rules 2002 on this **05th day of February of the year 2025**.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Union Bank of India, Khanda Colony Branch, for an amount of **Rs. 8,35,995.69 (Rupees Eight Lakhs Thirty Five Thousand Nine Hundred Ninety Five And Paise Sixty Nine Only)** and interest accrued thereon.

The Borrower's attention is invited to the provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF SECURED ASSETS:
 "Flat No. 205, Bldg. No. 1, 2nd Floor, Building known as Jai Malhar Apartment, situated at Survey No. 2, Hissa No. 1/A at Shwedung, Tal Panvel, Dist. Raigad - 410206."

Sd/-
 Authorized Officer
 (Sitaram Bhimrao Dhanve)
 Union Bank of India

Date: 05.02.2025
 Place: Navi Mumbai

PUBLIC NOTICE

NOTICE is hereby given to the public that our client, is intending to purchase all that agricultural piece and parcel of land more particularly described in the **Schedule** hereunder written ("Land").

All persons/entities including inter-alia any bank and/or financial institution and/or authority having any direct or indirect claim, objection, demand, share, right, interest and/or benefit in respect of or against the said Land or any part/portion thereof, by way of sale, transfer, assignment, exchange, right, title, interest, share, benefit, lease, sub-lease, tenancy, sub-tenancy, license, lien, mortgage, charge, encumbrance, occupation, covenant, trust, easement, gift, inheritance, bequest, possession, development rights, right of way, reservation, maintenance, family arrangement/ settlement, agreement, lis-pendens, decree or order of any Court of Law, Interim Award, Award, joint venture, partnership or allotment or otherwise howsoever and of whatsoever nature are hereby requested to give notice thereof in writing, along with documentary evidence, within fifteen (15) days from the date of publication of this notice of his/her/their share or claim, if any, with all supporting documents failing which the transaction shall be completed without reference to such claim and the claims, if any, of such person/entity shall be treated as waived and given up and not binding on our client.

THE SCHEDULE HEREINABOVE REFERRED TO
 (Description of the said Land)

ALL THAT agricultural piece and parcel of land bearing Gut No. 236, admeasuring 31.60 Gunthas out of 76.60 Gunthas, of Village – Nandaipada, Taluka – Ailbaug, District – Raigadh, inside the limits of District Collector Raigadh, situated at Nandai Phata Road, Near to Post Jirad, owned by Ranjit Prabhakar Rane, and bounded as follows:

East: Gut No 235
 West: Gut No 220
 North: Gut No. 235 & 220
 South: Gut No 224.

Dated this 7th day of February 2025.

Advocates for the prospective Purchaser

HSA Advocates,
 Construction House, 5th Floor,
 Ballard Estate, Mumbai – 400001
 T: +91 22 4340 0400
 E: himani.singh@hsalegal.com

NOTICE TO MEMBERS

Regd. Office: L&T House, Ballard Estate, Narottam Morarjee Marg, Mumbai 400 001.
 CIN: L99999MH1946PLC004768, Tel No: 022-67525656, Fax No: 022-67525858
 Email: igr@larsentoubro.com, Website: www.larsentoubro.com

PUBLIC NOTICE TO WHOMSOEVER IT MAY CONCERN

This is to inform the General Public that following share certificate/s of CIPLA LIMITED having its Registered office at "Cipla House, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Pareil, Mumbai-400013 registered in the name of the following shareholder/s have been lost/misplaced by them and the holder/s of the said securities/applicant/s has/have applied to the company to issue duplicate share certificate/s.

Sr. FOLIO No. NO.	Number of Securities lost	Security Certificate No.	Distinctive Nos. From	To
1. CIP0031327	50 of Face Value Rs. 10	240562	13050301	13050350
2. CIP0031327	300 of Face Value Rs. 10	301731	33446172	33446471
3. CIP0031327	2625 of Face Value Rs. 2	658747	702688712	702691336

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates.

Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company at its Registered office or its Registrar and Transfer Agents "Kfin Technologies Limited, Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad 500032, Toll free No. 1800394001" within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate/s without further intimation.

NAME OF LEGAL CLAIMANT
 1) BHAVANA PANKAJ MODI
 2) PANKAJ BABULAL MODI

Place: Mumbai
 Date: 07/02/2025

FORM A PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF VETSHIELD INTERNATIONAL PRIVATE LIMITED

RELEVANT PARTICULARS		Vetshield Limited	International	Private
1.	Name of corporate debtor	Vetshield Limited		
2.	Date of incorporation of corporate debtor	October 09, 2013		
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Maharashtra, Mumbai, Registration No. 249023		
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51101MH2013PTC249023		
5.	Address of the registered office and principal office (if any) of corporate debtor	Flat No. 17, 4th Floor, A Wing, Jeevan Sudha CHS, Plot No. 19, C. D. Barfiwala Road Anand West, Mumbai, Maharashtra, India, 400058.		
6.	Insolvency commencement date in respect of corporate debtor	February 05, 2025		
7.	Estimated date of closure of insolvency resolution process	August 04, 2025		
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Kshitiz Gupta IBBI/IPA-002/IP-N00721/2018-2019/12140		
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: F-52, First Floor, Centrium Mall, Lokhandwala Township, Kandivli East, Mumbai - 400101, Maharashtra. E-mail: kshitiz.ca@gmail.com		
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: F-52, First Floor, Centrium Mall, Lokhandwala Township, Kandivli East, Mumbai - 400101, Maharashtra. E-mail: vetshield.ibc@gmail.com		
11.	Last date for submission of claims	February 19, 2025		
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not available as per information available with the IRP.		
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not available as per information available with the IRP.		
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/en/home/downloads b) NA		

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench-I has ordered the commencement of a corporate insolvency resolution process of M/s Vetshield International Private Limited vide its order in CP (IB) No.677/MB/2024 dated **February 05, 2025**.

The creditors of Vetshield International Private Limited are hereby called upon to submit their claims with proof on or before **February 19, 2025**, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12 (Not Applicable), shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 (Not Applicable) to act as authorised representative of the class [N.A.] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
 Mr. Kshitiz Gupta
 Interim Resolution Professional
 IBBI/IPA-002/IP-N00721/2018-2019/12140
 AFA valid upto 31/12/2025

Date: February 07, 2025
 Place: Mumbai

EAST COAST RAILWAY

e-Tender Notice No. SNTPPBS-032025-0FC, Date : 29.01.2025

NAME OF WORK : SUPPLY, TRANSPORTATION, TRENCHING, LAYING, INSTALLATION, TESTING AND COMMISSIONING OF OPTICAL FIBER CABLE AS COMMUNICATION BACKBONE FOR KAVACH & LTE IN RANITAL-DUVVADA SECTION OF EAST COAST RAILWAY.

Approximate Advertised Value : ₹ 63,71,81,656.07, EMD : ₹ 33,35,900/-, Completion Period : 18 Months.

Tender Closing Date and Time: At 1030 Hrs. of 02.04.2025.

No manual offers sent by Post/ Courier/ Fax or in person accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration. Complete information including e-tender documents of the above e-tender is available in website : www.ireps.gov.in

Note : The prospective tenderers are advised to revisit the website fifteen (15) days before the date of closing of tender to note any changes / corrigenda issued for this tender.

Asst. Signal & Telecom Engineer (P-J)/ PR-146/CH/24-25
 Bhubaneswar

CLASSIFIEDS PERSONAL CHANGE OF NAME

I, AKSHAY DONGRE ALIAS AKSHAY RAMESH DONGRE S/O RAMESH DONGRE R/o B/1107, Rock Enclave, Dr.Ambedkar Road, Hindustan Naka, Kandivli-West, Mumbai, Maharashtra-400067, have changed my name to AKSHAY RAMESH DONGRE.

0400772637-2

I, PRATEEK MEHTA S/O ANIL KUMAR MEHTA R/o-911/B Wing, Golf Scapae, Sion Trombay Road, Chembur East, Mumbai, Maharashtra-400071, have changed my name

कर्जाचा हप्ता स्वस्त होणार; सीतारामन यांचे संकेत आरबीआय रेपो दरास करणार कपात : अर्थमंत्री

दिल्ली, वृत्तसंस्था. १ फेब्रुवारी २०२५ रोजी अर्थमंत्री निर्मला सीतारामन यांनी अर्थसंकल्पात १२ लाख रुपयांपर्यंत उतपन्न कमकुवत केले आहे. या घोषणेनंतर मध्यमवर्गीयांना मोठा दिलासा मिळाला आहे. यात आता आणखी एकाची भर पडणार आहे. महागड्या कर्जाच्या हप्त्यातून दिलासा मिळणार असल्याची शक्यता आहे. येल्या ७ फेब्रुवारी, २०२५ रोजी, भारतीय रिझर्व्ह बँक चलनविषयक धोरण समितीमध्ये घेतलेल्या निर्णयाची घोषणा करणार आहे. आरबीआय आपल्या धोरण दरात म्हणजेच रेपो दरात एक चतुर्थांश टक्क्यांनी कपात करण्याची शक्यता आहे. तसे संकेत अर्थमंत्री निर्मला सीतारामन यांनी दिले आहे. **ईएमआय स्वस्त होणार ?** : आयकरात सूट मिळाली असली तरी महागड्या कर्जांमुळे सर्वसामान्य लोक हेराण



रेपो दरात किती कमी होणार ?

आरबीआयचे नवे गव्हर्नर संजय मल्होत्रा यांच्या अध्यक्षतेखाली ६ फेब्रुवारीपासून चलनविषयक धोरण समितीची ३ दिवसीय बैठक सुरू झाली आहे. येल्या ७ फेब्रुवारी रोजी बैठकीत घेतलेले निर्णय जाहीर करण्यात येतील. यामध्ये रेपो दर एक चतुर्थांश टक्क्यांनी कमी होण्याची शक्यता आहे. सध्याच्या रेपो दर ६.५० टक्के असून ०.२५ बेसिस पॉइंट कमी केला जाऊ शकतो. झाले आहेत. व्याजदरात कपात करण्याची मागणी सातत्याने केली जात आहे. अगदी मोदी सरकारमधील मंत्र्यांनीही ही मागणी केली आहे. त्यामुळे व्याजदर कपातीची शक्यता वाढली आहे. अर्थमंत्री निर्मला सीतारामन यांनी इकोनॉमिक टाईम्सला दिलेल्या मुलाखतीत सांगितले की, आरबीआय निर्णय घेण्यास स्वतंत्र असून मी त्यांना काहीही सांगू शकत नाही. पण, व्यवहारत अजिंक्य रोख पुरवठा करण्याची गरज असल्याचे आरबीआयनेही मानण्यास सुरुवात केली आहे.



होंडा मॉडेल्सना ई-२० अनुपालन प्रमाणपत्र

दिल्ली, वृत्तसंस्था. वाहन उत्पादक होंडा कार्स इंडियाने गुरूवारी सांगितले की, भारतात विकल्या जाणाऱ्या त्यांच्या सर्व मॉडेल्ससाठी ई-२० पेट्रोल अनुपालन प्रमाणपत्र मिळाले आहे. होंडा कार्सना त्यांच्या एलिव्हेट, सिटी ई-एचईव्ही, सिटी आणि अमेझ मॉडेल्ससाठी ई-२० प्रमाणपत्र मिळाले आहे, जे पेट्रोलमध्ये २० टक्के पर्यंत इथेनॉल मिश्रित इंधन वापरतात. ही कामगिरी होंडाची शाश्वत वाहतुकीसाठीची वचनबद्धता दर्शवते आणि भारताच्या हरित व स्वच्छ वाहतुकीच्या संक्रमणाला पाठिंबा देते, असे आंटी प्रमुख कंपनीने एका निवेदनात म्हटले आहे. कंपनीने म्हटले आहे की त्यांनी २००९ पासून ई-२० पेट्रोलचा वापर केला आहे आणि १ जानेवारी २००९ पासून भारतात उत्पादित होणाऱ्या सर्व होंडा कार ई-२० मेटेरियलशी सुसंगत आहेत. होंडा कार्स इंडियाचे उपाध्यक्ष (मार्केटिंग आणि सेल्स) कुणाल बहल म्हणाले, भारत भारत ई-२० इंधन सादर करण्यापूर्वी आमच्या सर्व विद्यमान मॉडेल्ससाठी नवीनतम अनुपालन प्रमाणपत्र ही सरकारचा हरित इंधन लागू करण्याच्या ध्येयशी सुसंगत आहे.

मोबाईल फोनवर बोलणे १४ टक्के स्वस्त : शिंदे वरिष्ठ सभागृहात केंद्रीय मंत्र्यांनी दिली माहिती

दिल्ली, वृत्तसंस्था. केंद्रीय दळणवळण आणि माहिती तंत्रज्ञान मंत्री ज्योतिरादित्य शिंदे यांनी गुरूवारी राज्यसभेत सांगितले की, २०१४ पासून मोबाईल फोन कॉल दर १४ टक्क्यांनी कमी झाले आहेत. वरिष्ठ सभागृहात प्रश्नोत्तराच्या तासादरम्यान पुरवणी प्रश्नांना उत्तर देताना शिंदे म्हणाले की, पूर्वी देशात १० कोटी मोबाईल फोन वापरकर्ते होते जे आता ११६ कोटी झाले आहेत. ते म्हणाले, इंटरनेट अॅक्सेसबद्दल बोलायचे झाले तर, २०१४ मध्ये २५ कोटी वापरकर्ते होते आणि आज ही संख्या ९७ कोटी आहे. मंत्री म्हणाले की, जेव्हा वापरकर्त्यांची संख्या वाढते तेव्हा टॅरिफ दरांवर लक्ष ठेवणे आवश्यक असते. २०१४ मध्ये एका मिनिटाच्या कॉलचा दर ५० पैसे होता जो अजून तीन पैसे आहे. अशा प्रकारे दर १४ टक्क्यांनी घसरला आहे. २०१४ मध्ये डेटा म्हणजेच इंटरनेटची किंमत प्रति जीबी २७० रुपये



होती जी आता ९.७० रुपये प्रति जीबी झाली आहे, ज्यामुळे दरात १३ टक्के घट झाली आहे. ते म्हणाले की, इंटरनेट आणि कॉल दरांच्या बाबतीत भारत हा जगातील सर्वात किफायतशीर देश आहे. देशात ५ जी सेवांसाठी केलेल्या गुंतवणुकीमुळे शुल्कात १० टक्क्यांनी वाढ झाल्याचे त्यांनी सांगितले. त्यांनी सभागृहाला सांगितले की, ५ जी सेवा अतिशय वेगाने सुरू करण्यात आली आहे आणि सुमारे ४.५ लाख कोटी रुपयांची गुंतवणूक करण्यात आली आहे. शुल्क दरांमध्ये वाढ करण्याचे समर्थन करताना त्यांनी सांगितले की गुंतवणुकीवर परतावा असला पाहिजे.

QUICK NEWS

रुपयात पुन्हा घसरण

मुंबई. गुरूवारी रुपया १४ पैशांनी घसरून ८७.५७ (तासुता) या त्याच्या सर्वकालीन नीचांकी पातळीवर बंद झाला. गुरूवारी होणाऱ्या चलनविषयक धोरण समितीच्या (एमपीसी) बैठकीत रिझर्व्ह बँक ऑफ इंडिया (आरबीआय) धोरणात्मक दरात कपात करण्याची शक्यता वाढल्याने रुपयावरील दबाव वाढला आहे. देशांतर्गत बाजारपेठेत कमकुवतपणा आणि आयातदारांकडून डॉलरची मागणी यामुळे भारतीय चलनाचे नवीन विक्रमी नीचांकी पातळी गाठली असल्याचे चलन व्यापाऱ्यांनी सांगितले. याशिवाय, अमेरिकेच्या व्यापार शुल्काबाबत सुरू असलेल्या अनिश्चिततेमुळे जागतिक बाजारपेठेत जोखीम टाळण्याचा प्रयत्नही रुपयावर आणखी दबाव आणू शकतो.

बीबीबीएसमध्ये मोठी गुंतवणूक

कोलकाता. पश्चिम बंगालच्या मुख्यमंत्री ममता बॅनर्जी यांनी सांगितले की, दोन दिवसांच्या व्यापार शिखर परिषदेत राज्याला ४.४० लाख कोटी रुपयांपेक्षा जास्त किमतीचे गुंतवणूक प्रस्ताव मिळाले आहेत. बंगाल लोबल बिझनेस समिट (बीजीबीएस) च्या समारोप सत्राला संबोधित करताना बॅनर्जी म्हणाले की, विविध क्षेत्रांमध्ये २१२ सामंजस्य करार आणि आरंभण्यावर स्वाक्षरी करण्यात आली, ज्यामुळे गुंतवणुकीचे ठिकाण म्हणून राज्याची क्षमता अधोरेखित झाली. ते म्हणाले, दोन दिवसांच्या कार्यक्रमादरम्यान आम्हाला ४.४० लाख कोटी रुपयांचे गुंतवणूक प्रस्ताव मिळाले आहेत.

सलग दुसऱ्या दिवशी बाजार रेड झोनमध्ये !

भारती एअरटेल, टायटन कंपनी समभागात घसरण

मुंबई, वृत्तसंस्था. गेल्या तीन महिन्यांहून अधिक काळ शेअर बाजारात प्रचंड अस्थिरता आहे, त्यामुळे गुंतवणूकदारांचे मोठे नुकसान होत आहे. एखाद्या दिवशी बाजार वाढीस बंद होत असेल तर दुसऱ्या दिवशी घसरण दिसून येते. जागतिक बाजारातील मंदीच्या पार्श्वभूमीवर गुरूवारी देशांतर्गत शेअर बाजारातील घसरणीसह बंद झाला. गुरूवारच्या व्यवहारात फार्मा, आयटी, प्रायव्हेट बँक वाळता इतर सर्व क्षेत्रीय निर्देशांक घसरले. तर आंटी, एफएमसीसी, रियल्टी, कॅन्ड्युमर इयुरेब्लस १-२ टक्क्यांनी घसरले. मेटल, पीएसयू बँक, एनर्जी, मीडिया, ऑइल अँड गॅसच्या स्टॉक्समध्येही ०.४-०.८ टक्क्यांची घसरण पाहायला मिळाली.



मेटल आणि एफएमसीजीवर दबाव

व्यवसायात निष्पी फार्मा निर्देशांक ०.६४% च्या वाढीसह २२.००९ च्या स्तरावर बंद झाला. निष्पी आयटी देवडील ०.३१% ने मजबूत झाला आणि ४३.०२९ च्या पातळीवर बंद झाला. बँक निष्पी ०.०८% च्या किंचित वाढीसह ५०.३२२ च्या स्तरावर बंद झाला. तर, निष्पी मेटल ०.९२% च्या घसरणीसह २३.२९९ च्या स्तरावर बंद झाला. निष्पीचा एफएमसीजी निर्देशांक ०.९६% घसरला आणि ५५.८२४ च्या पातळीवर बंद झाला.

फसवणूक • सरकारने कंपन्यांना टाकले काळ्या यादीत कांदा खरेदी घोटाळा; १५ कंपन्यांवर कारवाई

दिल्ली, वृत्तसंस्था. नाफेड आणि एनसीसीएफकडून केल्या जाणाऱ्या कांदा खरेदी घोटाळा झाल्याचा आरोप करण्यात आलेला होता. याच प्रकरणी आता केंद्र सरकारने कारवाई केली आहे. एनसीसीएफशी संबंधित १५ उत्पादक कंपन्यांना सरकारने दणका दिला आहे. १५ फार्मर कंपन्यांना काळ्या यादीत टाकण्यात आलेले आहे. तसेच या १५ कंपन्यांचे व्यवहार केंद्रांने थांबवले आहेत.

नाफेड आणि एनसीसीएफकडून केल्या जाणाऱ्या कांदा खरेदीत केवळ कागदोपत्री कांदा खरेदी दाखवून कोटयवधीची फसवणूक करण्यात करण्यात आलेली होती. आता या प्रकरणी अखेर कारवाई करण्यात आलेली आहे. एनसीसीएफसोबत संबंधित १५ उत्पादक कंपन्यांवर सरकारने कारवाई करत दणका दिलेला बघायला मिळाला आहे. एनसीसीएफशी संबंधित ८० ते १०० फार्मर प्रोड्यूसर कंपन्यांनी कांदा खरेदीचे

आरईसीचा निव्वळ नफा २३% नी वाढला

दिल्ली. सार्वजनिक क्षेत्रातील कंपनी आरईसी लि. चालू आर्थिक वर्षाच्या तिसऱ्या तिमाहीत कंपनीचा एकत्रित निव्वळ नफा २३ टक्क्यांनी वाढून ४.०७६.३५ कोटी रुपये झाला. कंपनीने गुरूवारी शेअर बाजाराला दिलेल्या निवेदनात म्हटले आहे की, मागील आर्थिक वर्षाच्या याच तिमाहीत त्यांना ३.३०८.४२ कोटी रुपयांचा निव्वळ नफा झाला आहे. कंपनीचे एकूण उत्पन्न मागील आर्थिक वर्षाच्या याच तिमाहीत १२,०७९.५४ कोटी रुपयांवरून वाढून १४,२८६.९१ कोटी रुपयांवर पोहोचले आहे. २०२४-२५ या आर्थिक वर्षाच्या ऑक्टोबर-डिसेंबर तिमाहीत कंपनीचा एकूण खर्च ९,१०५.९४ कोटी रुपये होता.

व्यवहार केले होते. केवळ कागदावर ही खरेदी दाखवून कोटयवधी रुपयांची फसवणूक झालेली होती. त्यापैकी १५ कंपन्यांवर कारवाईचा बडगा उगारण्यात आलेला आहे. या कांदा खरेदी घोटाळ्याची सखोल चौकशी करण्याची मागणी कांदा उत्पादक शेतकऱ्यांनी आता केली आहे. तसेच भ्रष्टाचार केलेला पैसा वसूल करत शेतकऱ्यांना वाटप करण्यात यावा अशीही मागणी करण्यात आली आहे.

जेके टायर्सच्या नफ्यात घट

दिल्ली, वृत्तसंस्था. जेके टायर अँड इंडस्ट्रीजने आर्थिक वर्ष २५ चा तिसऱ्या तिमाहीत एकत्रित निव्वळ नफ्यात ७६.६ टक्के घट नोंदवली आहे, जी ५१.५ कोटी रुपये आहे. ऑपरेटिंग महसूलही ०.३८ टक्क्यांनी घसरून ३.६७३.६ कोटी रुपये झाला आहे. नैसर्गिक रब्बाच्या किमतीत वाढ झाल्यामुळे निव्वळ नफ्यात घट झाली असल्याची माहिती आहे. तिमाही आधारावर ऑपरेशन्समध्ये मिळणारा महसूल १.४ टक्क्यांनी वाढला, तर करपश्चात नफा (पीएटी) ६१.८ टक्क्यांनी घटला. निकाळदार भाष्य करताना, कंपनीचे अध्यक्ष आणि व्यवस्थापकीय संचालक रघुपती सिंघानिया म्हणाले, 'या तिमाहीत जेके टायर्सने रिसेल्समेंट मार्केटमध्ये चांगली वाढ पाहिली. कच्च्या मालाच्या वाढत्या किमती, विशेषतः नैसर्गिक रबर, परिणामित मार्जिन, काही मूल्य संशोधन आणि चालत्या खर्च व्यवस्थापनामुळे अंशतः भरपाई झाली'.

केंद्रिय योजनेतून चामडा उत्पादनांना प्रोत्साहन मिळेल

दिल्ली, वृत्तसंस्था. पादत्राणे आणि चामड्याच्या क्षेत्रांसाठी केंद्रित उत्पादन योजना आणण्याच्या अर्थसंकल्पीय घोषणेमुळे देशात देशांतर्गत उत्पादन, निर्यात आणि रोजगार निर्मितीला चालना मिळेल. गुरूवारी एका वरिष्ठ सरकारी अधिकार्याने ही शक्यता व्यक्त केली. वाणिज्य विभागाचे सहसचिव विमल आनंद यांनी येथे पत्रकारांना सांगितले की, ही योजना पादत्राणे आणि इतर चामड्याच्या उत्पादनांसाठी आवश्यक असलेली डिझाइन क्षमता, घटक उत्पादन आणि यंत्रसामग्री यासारख्या क्षेत्रांना समर्थन देईल.

काश्मीरमध्ये दहशतवादी पाठवण्याची पाकची धमकी

इस्लामाबाद, वृत्तसंस्था. पाकिस्तानच्या कटपुतळी म्हणून काम करणारे पाकव्याप्त काश्मीरचे (पीओके) कथित पंतप्रधान अन्वरुल हक यांनी भारताला थेट धमकी दिली आहे. जम्मू आणि काश्मीरमध्ये हिंसाचार पसरवण्यासाठी ते सीमेपलीकडून दहशतवाद्यांना पाठवत राहतील, असे त्यांनी म्हटले आहे. पीओकेमधील दहशतवाद्यांना



दहशतवादी पाठवण्याबद्दल बोलत होते, तेव्हा पाकिस्तानचे पंतप्रधान शाहबाज शरीफ तिथे उपस्थित होते. हक म्हणाले की, काश्मिरी लोक

कोणत्याही काश्मीरच्या भारतीय भागात प्रवेश करण्यापासून रोखले जाणार नाही. जेव्हा अन्वरुल हक भारतात दहशतवादी पाठवण्याबद्दल बोलत होते, तेव्हा पाकिस्तानचे पंतप्रधान शाहबाज शरीफ तिथे उपस्थित होते. हक म्हणाले की, काश्मिरी लोक

त्यांची लढाई लढण्यास सक्षम आहेत कारण पाकिस्तानची २४ कोटी लोकसंख्या त्यांच्या भाग उभी आहे. या काळात हकने भारताविरुद्ध विष ओकले. त्यांनी जम्मू आणि काश्मीरमधील निवडणुकांना ढोंग म्हटले आणि तेथील मुख्यमंत्र्यांना कटपुतळीत म्हटले. यावेळी हकने पाकिस्तान आणि पंतप्रधान शाहबाज शरीफ यांचे कौतुक केले.

काश्मीरची गाझाशी तुलना हक यांनी जम्मू आणि काश्मीरची तुलना पॅलेस्टाईनमधील गाझाशी केली. पीओकेच्या पाकिस्तान समर्थक नेत्याने म्हटले की, पाकिस्तान गाझाच्या मागे नाही आणि पाकिस्तान काश्मीरच्या बाजूने उभा आहे. यानंतर, हकने भारतीय पंतप्रधान नरेंद्र मोदी यांच्याविरुद्ध विष ओकले आणि पीओकेमधील दहशतवाद्यांना नियंत्रण रेषा ओलांडण्यासाठी पाठवण्याची धमकी दिली.

उद्योजकांना त्रास दिल्यास मोक्का-मुख्यमंत्री

पिंपरी, (वा.) देशाच्या राज्याच्या विकासासाठी पुणे आणि परिसरातील उद्योगधंद्याचा मोठा वाटा आहे. मात्र या उद्योजकांना त्रास दिल्याचे माझ्या कानावर येत आहे. त्यामुळे यापुढे उद्योजकांना त्रास देणाऱ्यांना मोक्का लावा असा आदेश मुख्यमंत्री तथा गुहमंत्रि देवेंद्र फडणवीस यांनी पोलीस आयुक्त विनय कुमार चौबे यांना दिले. तर पुणे शहरात सुरू असणारी वाहनांची

कोणत्याही काश्मीरच्या भारतीय भागात प्रवेश करण्यापासून रोखले जाणार नाही. जेव्हा अन्वरुल हक भारतात दहशतवादी पाठवण्याबद्दल बोलत होते, तेव्हा पाकिस्तानचे पंतप्रधान शाहबाज शरीफ तिथे उपस्थित होते. हक म्हणाले की, काश्मिरी लोक

त्यांच्यावर कडक कारवाई करा. अजित पवार म्हणाले, पुणे शहरात दररोज वाहनांची काचा फोडल्याच्या, रिश्का फोडण्याचा तसेच कोयता गँग अथवा बातम्या वाचायला मिळतात. शहरात गुन्हेगारी वाढली असून नागरिक भयभीत होत आहेत. त्यामुळे पोलीसांनी अश्या गुन्हेगारी खिंड काढून त्याची दहशत मोडीत काढली पाहिजे. पोलीसांना गुन्हेगारी रोखता येत नसेल तर एवढ्या १००,

२०० कोटींच्या सुविधा काय कामाच्या आहेत. पोलीसांनी गुन्हेगारीवर अंकुश नाही ठेवला तर सगळ्या सुविधा काढून घेऊन अला सजड दम दिला.

पश्चिम रेल्वे इलेक्ट्रिकल पांवर वक

सी.नि. डीई, पी. बीसीटी हे निविदा सूचना क्र. E.L.-81-890-WA-51, Date : 30.01.2025 आमंत्रित करित आहेत. कार्य व ठिकाण : विार - जोरहासन अड्डा - एडीवेल (न) डेव्हा रोड अंतर्गत पावर, उपरोती, केवडे येथील मुळा मोडकळीस आल्या आसारी सी वी अड्डाच्या जागी ३ ओपनआसारी टॅन्का लागूदीसर्वात इलेक्ट्रिकल (पावर) वक. कामाचे अंदाजित मूल्य : ₹. १२,५०,००,००, साहसिकता दिनांक व बंध : दि. ०९.०३.२०२५ रोजी रु. ३.०० वा. उच्चवर्गाचा दिनांक व बंध : दि. ०९.०३.२०२५ रोजी रु. ३.२० वा. पुढील सर्वाधिकारिता कृपया आम ची वेबसाइट www.treps.gov.in वर बघे घ्यावी. 1044 अन्याय मुक्त कर. [facebook.com/WesternRly](https://www.facebook.com/WesternRly)

निविदा मुदतवाढ सूचना

म.रा.वि.वि.कॅ. मर्या, कुडाळ विभागीय कार्यालय अंतर्गत पाच उपविभागातील लघु दाब वाहिनी (LT) उच्च दाब वाहिनी (HT) व वितरण रोहिंग केंद्र (DTC) या मधील बिघाड दुरुस्ती (breakdown maintenance) कामासाठी एक वर्षाच्या (२०२५-२६) करारासाठी परवाना धारक विद्युत ठेकेदारांची नामिका प्रविष्ट (Empanelment) करणेसाठी ई-निविदा क्रं. टी-२३ ते टी-२५/२४-२५ कामाकरिता तसेच नामिकप्रविष्ट (Empanelment) योजने अंतर्गत नवीन वीज जोडणी/ टी.पी.डी.सी./ इतर योजना (excluding AG), कामे करणेसाठी ई-निविदा क्रं. टी-२६/२४-२५ कामाकरिता अनुभवी ठेकेदारांकडून सन २०२५-२६ (१ वर्षाकरिता) ऑनलाईन ई निविदा महावितरण च्या <https://etender.maha.co.in/eatapp/> संकेतस्थळावर उपलब्ध करण्यात आल्या होत्या. सदर निविदा विक्रीसाठी २१.०१.२०२५ पासून ०९.०२.२०२५ सकाळी ११.०० पर्यंत उपलब्ध करण्यात आल्या होत्या. सदर निविदाना मुदतवाढ देण्यात येत असून विक्री कालावधी १४.०२.२०२५ सकाळी ११.०० पर्यंत आहे. PRO No. HO PRO No. 72/2025 कार्यकारी अभियंता, सं. व सु. विभाग, कुडाळ

PUBLIC NOTICE

NOTICE is hereby given that my clients (1) DEBASHREE DASGUPTA & (2) MR. RUDOLPH J. D'SOUZA & both are heirs and legal representatives of Late MR. JOSEPH DIEGO D'SOUZA & PHILOMINA D'SOUZA. My clients state their parents were jointly purchased a Flat No. 102, 1st Floor, B-Wing, measuring area 39.83 sq.mtrs. situated at Yashodhara C.H.S. Ltd., Yashodham, Gen. A.K. Vaidya Marg, Goregaon (East), Mumbai-400063. For ADITYA CONSTRUCTION & DEVELOPERS PVT. LTD. vide an Agreement for Sale Dated 30.04.1982 and thereafter the Society have issued Share Certificate No. 40, 01.11.1985 in their joint names. After the death of both deceased the Society has entered/recorded the names of my clients as a 50% Joint Owners on 06.10.2024. Vide Transfer No. 84, as a heirs and legal representatives of the said deceased.

उत्तर मध्य रेल्वे ई-निविदा सूचना क्र. : CEN00AGC0325

उपमुख्य अभियंता (वायव्य), उत्तर मध्य रेल्वे, आर.कॅम्पे. हे भारताचे राष्ट्रपती व त्यांच्यावतीने खालील कामाकरिता विहित प्रणालीत दोन पॅकेट सिस्टमद्वारे ऑनलाईन (ई-टेंडरिंग) द्वारे खुली निविदा आमंत्रित करत आहेत. निविदा दिनांक २६.०२.२०२५ रोजी दु. ३.०० वाजेपर्यंत वेबसाइट <http://trecps.gov.in> वर सादर करावे येतील. निविदेची माहिती खालीलप्रमाणे आहे.

निविदा क्र. : ई-निविदा सूचना क्र. : CEN00AGC0325	कामाचे विवरण : एक बँकआय अड्डागतलगत सर्कींग कामे आयेत एकओबी (ए२), कव्हा ओवर रोड, स्टोर रोड, प्लॅटफॉर्मवरील मातीकामे.
पूर्वव कालावधी : १८ (अठरा) महिने	इसारा तक्रार म्हणून : ₹. २२,०३,७००/-
अंदाजित मूल्य : ₹. ४१,०६ कोटी (अंदाजे)	उपडण्याची तारीख : दि. २८.०२.२०२५
वैयक्त्य : १० दिवस	
टीप : संपूर्ण माहिती व निविदेच्या सादरीकरणकरिता कृपया भारतीय रेल्वेची वेबसाइट www.trecps.gov.in वर पाह.	237/25(AS)
North central railways www.ncr.indianrailways.gov.in @ CPNCR	

उत्तर मध्य रेल्वे ई-निविदा सूचना क्र. : JHS-N-W-07-25

विर. विभागीय सिप्रल व दूरचारा अभियंता/झाग्गी, डीआरएम यांचे कार्यालय, झाग्गी हे भारताचे राष्ट्रपती व त्यांच्यावतीने खालील कामाकरिता ऑनलाईन (ई-टेंडरिंग) द्वारे खुली निविदा आमंत्रित करत आहेत.

कामाचे विवरण : आयबीएच, आरएच व प्लान्ससी संपूर्ण झाग्गी विभाग येथे सीसीटीव्ही कॅमेऱ्यांची लढवू देणे.	इसारा तक्रार : ₹. २३९१००/-
अंदाजित मूल्य : ₹. १४९१५००.४८	निविदा उघडणे : दि. २५.०२.२०२५ रोजी दु. ३.०० वा.
निविदा प्रकाशने मूल्य : निल	स्वीकृती वर जाही होण्याच्या तारखेपासून पूर्णव कालावधी : ०९ महिने

ऑनलाईन निविदा दि. २५.०२.२०२५ रोजी दु. ३.०० वाजेपर्यंत सादर करा येईल. संपूर्ण माहिती व बोलीच्या सादरीकरणकरिता कृपया भारतीय रेल्वेची वेबसाइट www.trecps.gov.in (NORTH CENTRAL RLY/JHANSI DIVISION-S AND T) वर पाह. 238/25(DG) North central railways @ [CPNCR](https://www.facebook.com/CPNCR) www.ncr.indianrailways.gov.in

पुणे महानगरपालिका मुदतवाढ जाहिरात

Selection of Service Provider for the Operation & Maintenance of SAP ERP Modules & Document Management System(DMS) for PMC for 3 Years (निविदा क्र. PMC/IT/२०२४/१२) या कामाची निविदा दि. ०१/०१/२०२५ रोजी प्रसिद्ध करण्यात आली होती. सदर निविदेस एकदा मुदतवाढ देण्यात आलेली आहे. सदर निविदेस पुन्हा मुदतवाढ देण्यात येत आहे. निविदेचा विक्री कालावधी ०६/०२/२०२५ दुपारी २.०० वाजेपासून ते १५/०२/२०२५ दुपारी ३.०० वाजेपर्यंत आहे. निविदा स्वीकृती दिनांक १५/०२/२०२५ दुपारी ३.०० वाजेपर्यंत आहे. निविदा उघडणेची दिनांक १७/०२/२०२५ दुपारी ३.०० वाजता आहे.

सही- कनिष्ठ अभियंता (सॉफ्टवेअर) जाहिरात क्र. ३/२३८ दि. ०६/०२/२५ माहिती व तंत्रज्ञान विभाग, पुणे महानगरपालिका

उत्तर मध्य रेल्वे ई-निविदा सूचना क्र. : JHS-N-W-07-25

विर. विभागीय सिप्रल व दूरचारा अभियंता/झाग्गी, डीआरएम यांचे कार्यालय, झाग्गी हे भारताचे राष्ट्रपती व त्यांच्यावतीने खालील कामाकरिता ऑनलाईन (ई-टेंडरिंग) द्वारे खुली निविदा आमंत्रित करत आहेत.

कामाचे विवरण : आयबीएच, आरएच व प्लान्ससी संपूर्ण झाग्गी विभाग येथे सीसीटीव्ही कॅमेऱ्यांची लढवू देणे.	इसारा तक्रार : ₹. २३९१००/-
अंदाजित मूल्य : ₹. १४९१५००.४८	निविदा उघडणे : दि. २५.०२.२०२५ रोजी दु. ३.०० वा.
निविदा प्रकाशने मूल्य : निल	स्वीकृती वर जाही होण्याच्या तारखेपासून पूर्णव कालावधी : ०९ महिने

ऑनलाईन निविदा दि. २५.०२.२०२५ रोजी दु. ३.०० वाजेपर्यंत सादर करा येईल. संपूर्ण माहिती व बोलीच्या सादरीकरणकरिता कृपया भारतीय रेल्वेची वेबसाइट www.trecps.gov.in (NORTH CENTRAL RLY/JHANSI DIVISION-S AND T) वर पाह. 238/25(DG) North central railways @ [CPNCR](https://www.facebook.com/CPNCR) www.ncr.indianrailways.gov.in

उत्तर मध्य रेल्वे ई-निविदा सूचना क्र. : JHS-N-W-07-25

विर. विभागीय सिप्रल व दूरचारा अभियंता/झाग्गी, डीआरएम यांचे कार्यालय, झाग्गी हे भारताचे राष्ट्रपती व त्यांच्यावतीने खालील कामाकरिता ऑनलाईन (ई-टेंडरिंग) द्वारे खुली निविदा आमंत्रित करत आहेत.

कामाचे विवरण : आयबीएच, आरएच व प्लान्ससी संपूर्ण झाग्गी विभाग येथे सीसीटीव्ही कॅमेऱ्यांची लढवू देणे.	इसारा तक्रार : ₹. २३९१००/-
अंदाजित मूल्य : ₹. १४९१५००.४८	निविदा उघडणे : दि. २५.०२.२०२५ रोजी दु. ३.०० वा.
निविदा प्रकाशने मूल्य : निल	स्वीकृती वर जाही होण्याच्या तारखेपासून पूर्णव कालावधी : ०९ महिने

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PUBLIC NOTICE

Notice is hereby given to Public that our client Mrs. Mrudula Abhijeet Savadekar and Mr. Abhijeet Vilas Savadekar, residing at B/3, Ganeshdham, Shivajinagar Road, Near Godbole Bagh, Vadavali Section, Ambarnath (E), Thane - 421501, intend to Purchase Flat No. 4403, Floor No. 44, Celestia Spaces Co-operative Housing Society Ltd., Tower B, T. J. Road, C. S. No. 163, Parel-Shivdi Division Sewri, Mumbai-400015 admeasuring about 78.11 square meter carpet area along with 2.50 square meter utility area, including 4 car parking space for use situated on the land bearing C. S. No. 163, of village Sewri, Mumbai District, from Mr. Gurbir Singh, resident of Flat No. 4403, Floor No. 44, Celestia Spaces Co-operative Housing Society Ltd., Tower B, T. J. Road, C. S. No. 163, Parel-Shivdi Division Sewri, Mumbai-400015, and for a valuable consideration. If any person/bank/non banking finance companies have any claim, objection right, title, interest, charge or mortgage on the said Flat they may contact the undersigned within 7 days from the date of this Notice, failing which our Client will proceed to complete the sale transaction, taking into consideration that the said Flat is free from all encumbrances, and any claim or objection if received after expiry of Notice period, no claim and objection will be entertained thereafter.

Dated the 08th February 2025. sd/- Adv. Tushar Babale Advocate for the Purchaser 105, Natwar Chambers, 4/F, Nagindas Road, Fort, Mumbai 400 001. Email: tushar.pabale@gmail.com

फॉर्म ई जाहीर उद्घोषणा

(इन्सॉल्व्हेंसी अँड बँकरोटसी बँक ऑफ इंडिया (स्वीकृत परिसमापन प्रक्रिया) विनियम, २०१६ च्या विनियम ६ अंतर्गत)

व्हेटशील्ड इंटरनॅशनल प्रायव्हेट लिमिटेडच्या धनकोट लक्ष घेवू न घे